



**THE  
JAMMU AND KASHMIR GOVERNMENT GAZETTE**

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Separate paging is given to this part in order that it may be filed as a  
separate compilation.

**PART III**

**Laws, Regulations and Rules passed thereunder.**

GOVERNMENT OF JAMMU AND KASHMIR  
CIVIL SECRETARIAT—DEPARTMENT OF LAW, JUSTICE AND  
PARLIAMENTARY AFFAIRS  
(*Legislation Section*)

Jammu, the 04th Dec. ber, 2018.

The following Act has been assented to by the Governor on  
04th December, 2018 and is hereby published for general information :—

**THE JAMMU AND KASHMIR RIGHTS OF PERSONS WITH  
DISABILITIES ACT, 2018**

(Governor Act No. XL of 2018)

[04th December, 2018.]

Enacted by the Governor in the Sixty-ninth Year of the Republic of  
India.

An Act to provide for the Rights of Persons with Disabilities and for matters connected therewith or incidental thereto.

In exercise of the powers vested under Proclamation No. P-1/18 of 2018 dated 20th June, 2018, the Governor is pleased to enact as follows :—

## CHAPTER I

### Preliminary

1. *Short title and commencement.*—(1) This Act may be called the Jammu and Kashmir Rights of Persons with Disabilities Act, 2018.

(2) It shall come into force from the date of its publication in the Government Gazette.

2. *Definitions.*—In this Act, unless the context otherwise requires,—

- (a) “Act” means the Jammu and Kashmir Rights of Persons with Disabilities Act, 2018 ;
- (b) “appellate authority” means an authority notified under sub-section (3) of section 14 or sub-section (1) of section 53 or designated under sub-section (1) of section 59, as the case may be ;
- (c) “barrier” means any factor including communicational, cultural, economic, environmental, institutional, political, social, attitudinal or structural factors which hampers the full and effective participation of persons with disabilities in society ;
- (d) “care-giver” means any person including parents and other family members who with or without payment provides care, support or assistance to a person with disability ;
- (e) “certifying authority” means an authority designated under sub-section (1) of section 57 ;
- (f) “communication” includes means and formats of communication, languages, display of text, Braille, tactile communication, signs, large print, accessible multimedia, written, audio, video, visual

